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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 126/9/NCLT/AHM/2017**

Coram:




**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017**

Name of the Company: Permal Wallace Pvt Ltd.  
V/s.  
Narbada Forest Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	CS DHANRAJ S. THAKUR (PCS)	RESPONDENT (MFIP L)	
2.	RAJESH GIRI	ADVOCATE PETITIONER	
3.	MEHUL SURTI	ADVOCATE PETITIONER	

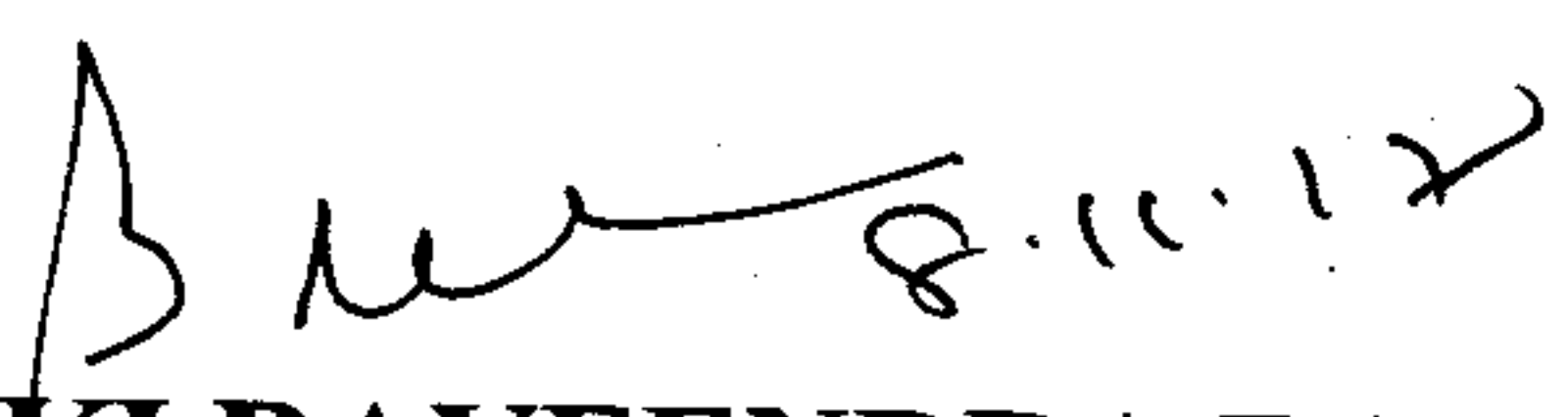
**ORDER**

Learned Advocate Mr. Mehul Surti with Learned Advocate Mr. Rajesh Giri present for Operational Creditor/ Petitioner. Learned PCS Mr. Dhanraj Thakur present for Respondent.

Petitioner/ operational creditor filed memo seeking permission to withdraw the petition on the ground of settlement enclosing settlement terms.

Petitioner is permitted to withdraw the petition.

Petition is disposed of as withdrawn.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 08th day of November, 2017.